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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

0.A./T.A./R.A.No	1993
efe. Debate	Applicant (s)
Versus Versus Versus	Respondent (s)

Order with Signature

Date

28.9.93

Sr. No.

We have heard Mr.S.K.Mohanty, learned counsel for the petitioner and Mr.Ashok Mishra, learned Standing Counsel on the question of admission. Since we had rejected prayer of the petitioner Shri G.C.Debata to quash the order passed by the competent authority transferring him from Cuttack to Niali (forming subject matter of O.A.No.386/93), the same prayer has been penewed by the petitioner in this application after an order has been passed by the Director of Postal Services, who was directed to reconsider the matter. Keeping in view the latest pronouncement of Their Lordships of the Supreme Court and keeping in view the submission made by Mr.Mohanty learned counsel for the petitioner, we do not feel inclined to interfere with the order of transfer passed by the competent authority. It is hereby upheld. The case is devoid of merit and hereby dismissed.

VICE-CHAIRMAN

MEMBER (ADMINISTRATIVE)